

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

OA No.35/95 & MA No.424/95

(3)

NEW DELHI THIS THE 24TH DAY OF FEBRUARY, 1995.

MR.JUSTICE S.C.MATHUR, CHAIRMAN

1. Smt. Sunder Devi
Widow of Late Roshan Lal

2. Rakesh Kumar
S/o Late Roshan Lal
R/o Q.No.1/13/199
Ordnance Factory Estate
Muradnagar(Ghaziabad)
(UP) ...

APPLICANTS

BY ADVOCATE SHRI YOGESH SHARMA.
VS.

1. Union of India
through the Secretary
Ministry of Defence,
Govt.of India
New Delhi.

2. The Director General
Ordnance Factory Boards
10-A Auckland Road
Calcutta

3. The General Manager
Ordnance Factory
Muradnagar
Distt.Ghaziabad(UP) ...

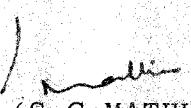
RESPONDENTS

ORDER(ORAL)

The learned counsel for the applicants has stated that certain typing errors have crept in. In view of these errors, he prays for withdrawal of the Original Application with liberty to file a fresh application. The prayer is allowed and the OA is rejected as withdrawn. The applicants will be at liberty to file a fresh application. The annexures filed with the application may be returned to the applicants.

MA No.424/95

Since the main OA has been rejected, this application has become infructuous and is accordingly rejected.


(S.C. MATHUR)
CHAIRMAN
24-2-95
SNS